

Rural Areas (PURA). Implementation of such a concept would require considerable understanding by the local people. Interactions with the local people for implementing PURA have taken place at Kancheepuram (Tamil Nadu), Southern Maharashtra and Kapurthala (Punjab).

Withholding of money due to non-utilisation of funds by States for poverty alleviation schemes

3151. SHRI RUMANDLA RAMACHANDRAIAH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that concerned about the failure of some States to utilise the money allocated to them under various poverty alleviation schemes in rural areas, the Centre has warned that non-performing States will not be given any money in March, if they do not use the money given to them for that fiscal year;

(b) if so, the details of the States who have not used money so far; and

(c) what is the reason given by these States for non-utilisation of the money?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) The Ministry of Rural Development release the funds under its various poverty alleviation schemes to the States in two instalments. The second instalment of funds under any Scheme is released only when the State/District has utilized 60% of the funds available with it under the Scheme. If proposals for second instalment are received late after December cuts are imposed on the funds to be released to the States.

(b) The utilisation of funds made available to the States/UTs for implementation of various Rural Poverty Alleviation Programmes during the year 2001-2002 is given in the Statement. (See below)

(c) It has been noticed that non-compliance of the conditions governing release of funds and shortage of trained staff with the Implementing Agencies at the State level have, sometimes, hampered the full and effective utilization of the available funds.

Statement

*Total Available Funds & Expenditure under Rural Poverty Alleviation
Programmes during 2001-2002*

(Rs. in lakh)

Sl. No.	States	Total Available Funds	Total Expenditure* (Upto October, 2001)
1	2	3	4
1	Andhra Pradesh	31739.35	14486.51
2	Arunachal Pradesh	1947.50	529.03
3	Assam	12968.88	674.23
4	Bihar	76480.26	27370.96
5	Chhattisgarh	13743.87	5785.93
6	Goa	236.00	98.19
7	Gujarat	15313.98	4806.46
8	Haryana	6184.62	3445.95
9	Himachal Pradesh	3635.44	1488.72
10	J & K	4128.75	1017.50
11	Jharkhand	35534.70	12118.24
12	Karnataka	31734.18	13949.38
13	Kerala	10138.51	4295.03
14	Madhya Pradesh	50876.11	20982.36
15	Maharashtra	40884.73	13754.15
16	Manipur	1197.08	80.60
17	Meghalaya	2605.73	330.83
18	Mizoram	1127.87	428.91
19	Nagaland	2253.19	775.00
20	Orissa	70340.00	26196.38
21	Punjab	3504.60	2155.29
22	Rajasthan	48793.05	10857.02
23	Sikkim	821.48	456.02

1	2	3	4
24	Tamil Nadu	25973.24	13000.45
25	Tripura	4030.36	1963.24
26	Uttar Pradesh	68358.67	29197.62
27	Uttaranchal	33783.69	17415.67
28	West Bengal	44974.06	12109.08
29	A & N Islands	465.22	27.19
30	Chandigarh	8.82	0.00
31	D & N Haveli	138.53	0.65
32	Daman & Diu	16.38	0.46
33	Delhi	53.87	0.00
34	Lakshadweep	72.02	3.87
35	Pondicherry	206.94	53.55
ALL-INDIA		644271.68	239854.47

*Reported by the States/UTs so far.

Constitution of National Land Use and Wasteland Development Council

3152. SHRI SOLIPETA RAMACHANDRA REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether "National Land Use and Wasteland Development Council" has been constituted;

(b) if so, when and the names of persons in the council and the term of the council;

(c) how many meetings have been held with dates; and

(d) the decisions taken for expediting Wasteland Development Programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHAB M.K. PATIL): (a) to (d) The Ministry of Environment & Forests, Government of India had set up a National Land Use and Wastelands Development Council headed by the Prime Minister with Chief